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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH

AT HYDERABAD

ORIGINAL APPLICATION NO. 359/92

DATE OF ORDER: 28.4.1992

BETWEEN

1. Sri N.V.S. Prakasam
2. Sri K. Singaiah
3. Sri M. Subba Rao
4. Sri M.R.S. Prakasa Rao
5. Sri G.S. Praksam
6. Sri P. Suryaprakasam
7. Sri Y.S.V. Subbaiah Sastry
8. Sri B.R. Krishnama Naidu
9. Sri D.V.S.S.R. Anjaneyulu
10. Sri R. Koteshwara Rao
11. Sri K. Sangameswara Rao
12. Sri R. Jyotinath
13. Sri J. Gopalakrishnaiah .. Applicants

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1. Union of India, Rep by its Secretary, Ministry of Communications, Department of Telecommunications Government of India, New Delhi-1.

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2. The Chairman, Telecom Commission
Ministry of Communications Department,
Telecommunications, Samachar Bhavan,
New Delhi-110001.

3. The Director General
Telecommunications
New Delhi-110 001.

4. The Deputy Director General (Personnel)
Ministry of Communications Department,
Samachar Bhavan, New Delhi-110001.

5. The Chief General Manager
Telecommunications, AP Hyderabad

6. The Chief General Manager (Southern
Telecommunications)
Madras

.. Respondents

Counsel for the Applicant .. Mr K. Lakshmi Narasimha

Counsel for the Respondents .. Mr N. V. Ramana,
Addl. CGSC

CORAM:

HON'BLE SHRI T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

(Order of the Single Member Bench delivered by
Hon'ble Shri T. Chandrasekhara Reddy, Member (Judl.)).

This is an application filed under Section 1
of the Administrative Tribunals Act to direct the respondent
to give the benefit of Judgement in OA 603/and 605 of C.A.T.
Ernakulam Bench and OA 1599/87 and batch of Principal Bench
of the C.A.T. dated 7.6.1991 to the applicants herein also
with a direction that they shall be deemed to have been
promoted with effect from the date prior to the date of

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promotion of any person who passed departmental examination subsequent to the applicant and their seniority be revised in TES Group 'B' cadre by refixing their pay with effect from the respective dates with all consequential benefits and to pass such other order or orders as are deemed fit and proper in the circumstances of the case.

2. OA.Nos.1699/87, 1125/88, 1673/87, 2141, 2139/88, 1597 & 1671/87 had been filed before the C.A.T., Principal Bench, New Delhi by the applicants who are similarly placed in all respects as the applicants in the present OA for the very same reliefs the applicants have prayed for in the present OA. The Principal Bench as per the Judgement dated 7.6.91 had allowed all the said OAs by giving appropriate directions. As against the said Judgements the department (Respondents herein) carried the matter in appeal by filing special Leave Petitions to the Supreme Court. The Supreme Court as per its orders dated 6.1.1992 dismissed the S.L.Ps after observing as follows:-

"These Special Leave Petitions are directed against the judgement of the Central Administrative Tribunal, Principal Bench, Delhi dated June 7, 1991. The Principal Bench has followed the Judgement of the Allahabad High Court in Writ Petitions 2739 and 3652 of 1981 decided on February 20, 1985. SLP(C) Nos. 3384-86/86 against the Judgement of the Allahabad High Court have already been dismissed by this Court on April 8, 1986. We see no grounds to interfere. Special Leave Petitions are dismissed."

So, from the said orders of the Supreme Court it is quite evident that the Judgements of the C.A.T. New Delhi dated 7.6.1991 had become final in all respects.

3. As the directions in the said OAs(1599/87, etc.,) were not implemented by the department, the applicant herein had filed Contempt Petitions before the C.A.T., Principal Bench. The said Contempt Petitions had come up for orders

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before the C.A.T., New Delhi on 28.2.1992. On 28.2.1992 in the said Contempt Petitions before the C.A.T. on the undertaking given by the respondents recorded in the order of the C.A.T. is produced before us and the same is as follows:-

"The anomaly in seniority of TES, Group 'B' has arisen as a consequence of implementation of the decision of C.A.T., Principal Bench, New Delhi dated 7.6.1991 in OA.Nos.1599/87, 1671/87, 1125/88, 1673/87, 2141/88, 2139/88 and 1597/87 in respect of the petitions in the said OAs, which in other words is implementation of said decision in respect of limited No. of TES, Group 'B' officers who have gone to Hon'ble Tribunal instead of its implementation to the entire cadre of TES, Group 'B'.

It may also be pointed out that in the light of recent Supreme Court decision upholding the decision of Principal Bench, the proposal to revise the seniority of entire cadre of TES, Group 'B' officers as per para 206 of P & T Manual, VOL. IV is under consideration of the dept. Since the cadre of TES, Group 'B' exceeds 10,000, the entire exercise of collecting/conciling/organisation the information is likely to take at least six months time. The exercise has already been initiated. The names of petitioners would be accordingly placed in TES, Group 'B' seniority list and thereafter would be considered for further promotion according to revised list in accordance with rules, availability of vacancies and on the basis of recommendations of DPC."

So, in view of the undertaking given by the respondents herein in the said Contempt Petitions before the C.A.T., we are of the opinion that the interests of the Justice would be met by deciding this OA by giving the very same directions that were given by C.A.T., Principal Bench in the Judgement dated 7.6.1991 in OA.1599/87 and batch.

4. In the result we direct the respondents to extend the benefit of the Judgement delivered by the C.A.T on 7.6.1991 in OA.1599/87 and batch to the applicants herein also. The applicants shall be deemed to have been promoted w.e.f. the date prior to the date of promotion of any person who passed departmental examination subsequent to the applic.

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and their seniority to be revised in TES Group 'B' cadre.

The applicants shall be entitled to refixation of the pay w.e.f. the said date. This order shall be implemented within six months from the date of receipt of the order. The application is thus disposed of at the admission stage itself with no order as to costs.

Mr. P. Krishna Reddy, moves MA. 487/92 for permission to file a single OA on behalf of all the applicants. Heard. Petition is allowed.

T. Chandrasekhara Reddy
(T. CHANDRASEKHARA REDDY)
Member (Jud. I.)

Dated : 29th April, 1992
(Dictated in the Open Court)

Deputy Registrar (J)

89

To

1. The Secretary, Union of India, Ministry of Communications, Department of Telecommunications, Govt. of India, New Delhi-1.
2. The Chairman, Telecom Commission, Ministry of Communications Department, Telecommunications, Samachar Bhavan, New Delhi-1.
3. The Director General, Telecommunications, New Delhi-1.
4. The Deputy Director General (Personnel) Ministry of Communications Department, Samachar Bhavan, New Delhi-1.
5. The Chief General Manager, Telecommunications, A.P. Hyderabad.
6. The Chief General Manager (Southern Telecommunications) Madras.
7. One copy to Mr. K. Lakshmi Narasimha, Advocate CAT. Hyd.
8. One copy to Mr. N. R. Devraj, Addl. CGSC. CAT. Hyd.
9. One spare copy.

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*Joint letter
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